

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 44/(MAH)/2014
CA No.


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE PARTIES: Mr. Suresh N. Chadha
V/s.
M/s. Shree Swami Samarth Fisheries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Sudhakar R. Bagale	Resp ②	

ORDER

C.P. No. 44/397-398/CLB/MAH/2014

1. When the case was called, the person who has marked his presence on the Order- sheet did not respond.
2. From the past Order- Sheets it is noticed that vide an observation dated 22nd September, 2016, the paid-up capital being less than Rs.50 lakhs, this C.P. was transferred from Division Bench to Single Bench of the Tribunal.
3. In a situation when none of the parties are present, the C.P. is required to be fixed again for hearing.
4. The Registry is directed to issue a Notice for hearing fixing the date as 8th December, 2016.

Dated: 20.10.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)